## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DINESH KUMAR PALIWAL ON THE 8<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 28404 of 2025

PRAMOD KUMAR SHUKLA

Versus

STATE OF MADHYA PRADESH THROUGH AND OTHERS

## Appearance:

Shri Aseem Trivedi - Advocate for petitioner.

Shri Ritwik Parashar - Government Advocate for respondents.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for petitioner seeks leave to withdraw the petition reserving the right of the petitioner to challenge the Award in terms of Section 3G(6) of the National Highways Act, 1956.

In view of the above, the petition is dismissed as withdrawn with liberty as prayed.

(SANJEEV SACHDEVA) CHIEF JUSTICE (DINESH KUMAR PALIWAL) JUDGE